

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH
(CIRCUIT AT PORT BLAIR)**

No. O.A 351/936/2018

Date of Order: 20.12.2018

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Pradeep Chanda,
Son of Late S.C Chanda,
residing at Bhathu Basti,
Garacharama, P.O. South
Andaman District, Port Blair
744105, A&N Islands

Presently posted as Head Clerk
(under suspension) Under
Directorate of Shipping
Services, A&N Administration,
Port Blair

--Applicant

1. The Union of India
Through its Secretary
Ministry of Home Affairs
New Delhi - 110001

2. The Lt. Governor
A&N Islands,
Raj Niwas, Port Blair - 744101

3. The Chief Secretary
A&N Administration
Secretariat, Port Blair - 744101

4. The Secretary (Personnel)
A&N Administration
Secretariat, Port Blair 744101

--Respondents

For the Applicant(s): MR A K CHAKRABORTHY, COUNSEL
For the Respondent(s): MD TABRAIZ, COUNSEL

ORDER (Oral)

Per: Bidisha Banerjee, Member (J):

Heard ld. counsel for both sides.

2. Ld. counsel for the applicant submits that the suspension order has been revoked but the applicant is still aggrieved as suspension was not reviewed within 90 days and hence it should be deemed to have revoked in terms of the Hon'ble Apex Court decision in Dipak Mar.

3. Accordingly, the applicant is granted liberty to prefer representation to the respondents ventilating his grievances and the respondents authorities shall look into the grievance of the applicant and if suspension order is not reviewed within 90 days as per rules, he may be granted benefit of revocation upon expiry of first 90 days from the date of suspension by issuing appropriate order within 8 weeks with a opportunity of personal hearing.

4. With the consent of both the parties, the O.A is disposed of.

Sd/-
(Nandita Chatterjee)
Administrative Member

Sd/-
(Bidisha Banerjee)
Judicial Member

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